

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.231/99 in OA No.1416/94

New Delhi, this 7th day of December, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member(J)  
Hon'ble Shri S.P.Biswas, Member(A)

M.K. Saha  
42, Ossulton Way  
London N-2 ODS  
United Kingdom

.. Applicant

(By Shri R.K.Singh, Advocate)

versus

Union of India, through

1. Secretary  
Department of Space  
Ministry of Science & Technology  
Technology Bhawan, New Delhi

2. Secretary  
Department of Space  
Antriksh Bhawan, New BEL Road  
Bangalore

.. Respondents

ORDER(in circulation)

Hon'ble Shri S.P. Biswas

This review application has been filed on behalf of the applicant seeking review of the judgement and order dated 6.8.99 by which OA 1416/94 was dismissed being devoid of merit.

2. From the averments made in the RA, we find that the applicant has only tried to build up a case on the very same facts and grounds that have been raised in the OA which were thoroughly considered by us. It was only after going through the detailed reply filed on behalf of the respondents that the OA was dismissed on merits for the reasons mentioned in our order dated 6.8.99.

The present RA, therefore, is not maintainable.

q  
D

3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 of CPC exercises the power of review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. Since none of these ingredients is available in the present RA, the same deserves to be dismissed. We do so accordingly.



(S.P. Biswas)  
Member(A)



(Mrs. Lakshmi Swaminathan)  
Member(J)

/gtv/